

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 27th January, 2026

S.O 15 .- In exercise of the powers conferred under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoint Mr. G.M Khan, JKAS, Deputy Director Estates, Kashmir to be the Executive Magistrate, who shall exercise all the power of an Executive Magistrate within his territorial jurisdiction of District Srinagar.

By Order of the Government of Jammu and Kashmir

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW-Powr/3/2023-10

Dated :- 27 -01 - 2026

Copy to the:- .

1. Financial Commissioner (Additional Chief Secretary), Estates Department, J&K
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
3. Divisional Commissioner, Kashmir.
4. Director Estates J&K .
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. Concerned Officer
7. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
8. Incharge Website section

Additional Secretary to Government
Department of Law, Justice & PA



Swati